

GOVERNMENT OF INDIA

MINISTRY OF POWER

RAJYA SABHA

QUESTION NO 30.11.2009

ANSWERED ON

SHARE OF RAJASTHAN IN HYDRO PROJECTS .

1173

Shri Om Prakash Mathur

Will the Minister of COAL/COALPOWER be pleased to state :-

- (a) whether any agreement has been signed between the Central Government and Governments of Punjab, Haryana and Rajasthan with regard to their share in hydro power projects of Punjab;
- (b) if so, whether Rajasthan's share has been fixed in the projects mentioned in the agreement; and
- (c) if so, the extent of share in the projects and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI BHARATSINH SOLANKI)

(a) to (c): An agreement was reached between the States of Punjab, Haryana & Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana & Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, UBDC Stage-II and Shahpur Kandi hydel Scheme, the Government of India shall refer the matter to the Supreme Court for its opinion. The opinion of the Supreme Court was to be sought on whether the States of Rajasthan & Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992, a consensus was reached not to refer the matter to the Supreme Court. It was also decided that the States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal and informal discussions have taken place. However, no consensus has emerged so far due to the divergent views of the stakeholder States. Meanwhile, the State of Punjab has enacted the `Punjab Termination of Agreements Act 2004`, terminating and discharging the Government of Punjab from its obligations under the agreement dated 31.12.1981 between Punjab, Haryana and Rajasthan on reallocation of waters and under all other agreements relating to waters of Ravi-Beas. Government of India has made a Presidential Reference to the Supreme Court on 22.07.2004 inter alia whether the Punjab Termination of Agreements Act, 2004 and the provisions thereof are in accordance with the provisions of the Constitution of India.